Minutes of the Policy Relaxation Committee

Meeting No. 35/AM14 held on 04.02.2014 at 11.30 A.M.

PRC Meeting was held under the Chairmanship of DGFT. List of officers present in the meeting is given below:

1. Shri L.B. Singhal — Addl. DGFT
2. Shri K.C. Rout — Addl. DGFT
3. Shri Jaikant Singh — Addl. DGFT
4. Shri S.K. Samal — Jt. DGFT
5. Shri A. K. Srivastava — Jt. DGFT
6. Shri Jay Karan Singh — Jt. DGFT
7. Shri AkashTaneja — Jt. DGFT
8. Shri Hardeep Singh — Jt. DGFT
9. Shri S.K. Mohapatra — Dy. DGFT

The decision taken on the individual cases are as under:-

Case No.1. M/s The Madras Pharmaceuticals, Chennai.
F.No. 01/60/162/779/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0410119481 dated 06.12.2010.

The case is withdrawn as the firm has requested for withdrawal of the application so that they may get it regularized.

Case No.2. M/s India Glycols Limited, Uttar Pradesh.
F.No. 01/60/162/808 /AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0510274699 dated 11.10.2010.

The Committee decided the following:

I. Export obligation period be extended by 6 months i.e. upto 31.8.2014.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para 4.1.6 of FTP.

III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(**Action: CLA, Delhi/ applicant**)

Case No.3. M/s India Glycols Limited, Uttar Pradesh.
F.No. 01/60/162/807 /AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0510275825 dated 27.10.2010.

The Committee decided the following:

I. Export obligation period be extended by 6 months i.e. upto 31.8.2014.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.
III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(**Action: CLA, Delhi/ applicant**)

Case No.4. M/s SEC Industries Private Limited, Hyderabad.
F.No. 01/60/162/802/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0910044519 dated 01.12.2010.

The Committee decided the following:

I. Export obligation period be extended by 6 months i.e. upto 31.8.2014.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

III. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.
IV. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(**Action: Hyderabad/ applicant**)

Case No.5. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/810/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310706519 dated 28.08.2012 issued under PC-9 condition.

The Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months i.e. upto 30.06.2014 in **continuation** from the date of first import consignment.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.
III. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible.
IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement to be done on the Authorisation by RA.

(**Action: RA Mumbai/ applicant**)

Case No.6. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/815/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310714145 dated 02.11.2012 issued under PC-9 condition.

The Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months i.e. upto 30.06.2014 in **continuation** from the date of first import consignment.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.
III. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible.

IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement to be done on the Authorisation by RA.

(**Action: RA Mumbai/ applicant**)

Case No.7. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/ 814 /AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310713850 dated 30.10.2012 issued under PC-9 condition.
The Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months i.e. upto 30.06.2014 in **continuation** from the date of first import consignment.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.
III. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible.
IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement to be done on the Authorisation by RA.

(**Action: RA Mumbai/ applicant**)

Case No.8. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/812/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310714637 dated 08.11.2012 issued under PC-9 condition.

The Committee decided the following:

I. Export obligation period be extended from 12 months to 18 months i.e. upto 30.06.2014 in **continuation** from the date of first import consignment.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.
III. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible.
IV. They are further advised to start discharging their stipulated balance export obligation on the basis of this minutes without waiting for the endorsement to be done on the Authorisation by RA.

(**Action: RA Mumbai/ applicant**)

Case No.9. M/s Aakarsh Exports, New Delhi.
F.No. 01/60/162/ 804/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0510275124 dated 18.10.2010.

The committee noted that the firm has made no considerable exports within the original export obligation period in the above Advance Authorisation as such there is no merit for consideration. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para4.28 of HBP.

(**Action: RA Delhi-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.10. M/s Apollo Tyres Ltd, Gurgaon.
F.No. 01/60/162/692/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of the following 17 Advance Authorisations.

1. 0510262193 dated 09.04.2010
2. 0510262196 dated 09.04.2010
3. 0510263214 dated 28.04.2010
4. 0510263215 dated 28.04.2010
5. 0510263216 dated 28.04.2010
6. 0510269552 dated 03.08.2010
7. 0510269553 dated 03.08.2010
8. 0510269554 dated 03.08.2010
9. 0510279092 dated 09.12.2010
10. 0510279096 dated 09.12.2010
11. 0510279099 dated 09.12.2010
12. 0510279263 dated 13.12.2010
13. 0510279264 dated 13.12.2010
14. 0510291238 dated 23.05.2011
15. 0510291240 dated 23.05.2011
16. 0510294538 dated 24.06.2011
17. 0510294806 dated 28.06.2011

The committee noted that the firm has made no considerable exports within the original export obligation period in any of the above Advance Authorisations as such there is no merit for consideration. The committee was also concerned that the firm took the last 4 Authorisations in

May/June, 2011 and the export obligation fulfilment is nil. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para4.28 of HBP.

The committee observed that the 4 Advance Authorisations mentioned at sr. no. 14 to 17 are still valid for export. The firm is advised to fulfil the export obligation during the original export obligation period.

(**Action: RA Delhi-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.11. M/s BRG Iron & Steel Co. Pvt. Ltd, Kolkata.
F.No. 01/60/162/604/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of 3 Advance Authorisation No. 210151402 dated 01.12.2010, 210151745 dated 08.12.2010 & 210152625 dated 24.12.2010.

The committee noted that the firm has made no considerable exports within the original export obligation period in any of the above Advance Authorisations as such there is no merit for consideration. The committee decided to reject the request. The applicant is hereby directed to get their case regularized in terms of Para4.28 of HBP.

(**Action: RA Delhi-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.12. M/s Kapila Knit Fabrics Pvt. Ltd, Mumbai.
F.No. 01/60/162/803/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310503727 dated 23.01.2009.

The committee considering the force majeure (fire accident in the factory) as a genuine hardship, took the following decisions:

I. Export obligation period be extended by 6 months i.e. upto 31.8.2014.
II. The extension is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.
III. The applicant is advised to submit the Authorisation for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement to be done on the Authorisation.

(**Action: RA Mumbai/ applicant**)

Case No.13. M/s Meenakshi (India) Ltd, Chennai.
F.No. 01/60/162/650/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0410103574 dated 02.04.2009.

The Committee decided the following:

I. Export obligation period be extended upto 28.02.2013.
II. The extension is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Chennai**)

Case No.14. M/s Wockhardt Limited, Mumbai.
F.No. 01/60/162/813/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310578259 dated 10.06.2010 issued under PC-9 condition for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 30.11.2011.
II. The extension is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Mumbai**)

Case No.15. M/s IPCA Laboratories Limited, Mumbai.
F.No. 01/60/162/811/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310679017 dated 27.01.2012 issued under PC-9 condition for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 31.10.2013.
II. The extension is only for regularization of exports already effected and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Mumbai**)

Case No.16. M/s Symbiotec Pharmalab Ltd, Indore.
F.No. 01/60/162/780/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 1110022474 dated 26.05.2010 for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 31.10.2013.
II. The extension is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Bhopal**)

Case No.17. M/s Umedica Labs Pvt. Ltd, Mumbai.
F.No. 01/60/162/778/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310571893 dated 29.04.2010.

The Committee decided the following:

I. Export obligation period be extended upto 30.06.2013.
II. The extension is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Mumbai**)

Case No.18. M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.
F.No. 01/60/162/600/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 2210005813 dated 24.07.2006 for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 31.07.2007.
II. This is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Chandigarh**)

Case No.19. M/s Gallium Industries Ltd, Faridabad.
F.No. 01/60/162/496/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0510159704 dated 13.06.2005 for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 31.01.2008.
II. The extension is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Delhi**)

Case No.20. M/s Vardhman Exports, Mumbai.
F.No. 01/60/162/ 801 /AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310157668 dated 09.09.2002 for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 30.09.2004.
II. The extension is only for regularization of exports already effected and closure purpose.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA Mumbai**)
Case No.21. M/s Vardhman Exports, Mumbai.
F.No. 01/60/162/799 /AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014

Subject: - Request for EOP extension of Advance Authorisation No. 0310389834 dated 18.07.2006 issued under PC-9 condition for redemption purpose.

The committee decided to reject the request for further extension of export obligation period as RA has already granted six months extension upto 30.7.2007. However, the committee granted waiver from PC-18 condition to the extent of requirement of destruction certificate on goods consumed and exported outside obligation period.

Case No.22. M/s Vardhman Exports, Mumbai.
F.No. 01/60/162/800 /AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension of Advance Authorisation No. 0310392711 dated 02.08.2006 for regularization purpose.

The committee decided to reject the request for further extension of export obligation period as RA has already granted six months extension twice i.e. upto 31.03.2008. However, the committee granted waiver from PC-18 condition to the extent of requirement of destruction certificate on goods consumed and exported outside obligation period.

Case No.23. M/s Bilt Graphic Paper Products Ltd, Pune.
F.No. 01/60/162/782/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for accounting of exports made in file no. 31/21/40/00013/AM06 (Authorisation not issued) towards discharge of export obligation against Advance Authorisation No. 3110009764 dated 31.01.2003.

The Committee decided the following:

I. The exports made under file no. 31/21/40/00013/AM06 be taken into account for discharge of export obligation against Advance Authorisation No. 3110009764 dated 31.01.2003.
II. The applicant shall submit declaration/undertaking that no other benefits have been availed/ will not be availed in future against those shipping bills and the shipping bills shall not be taken into account for discharge of any other Authorisation.
III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under Para4.1.6 of FTP.

(**Action: RA, Pune**)

Case No.24. M/s Repro India Ltd, Mumbai.
F.No. 01/60/162/773/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014

Subject: - Request for accounting of S/bill No. 7969367 dt. 21.12.2009, 7985517 dt. 24.12.2009 and 6687734 dt. 22.9.2008 with wrong DFIA no. mentioned for redemption against DFIA No. 0310500864 dated 01.01.2009.

Deferred

Case No.25. M/s Repro India Ltd, Mumbai.
F.No. 01/60/162/770/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for accounting of S/bill No. 5579907 dt. 10.9.2007 and 5588468 dt. 13.9.2007 with wrong DFIA no. mentioned for redemption against DFIA No. 0310441226 dated 29.08.2007.

Deferred

Case No.26. M/s Repro India Ltd, Mumbai.
F.No. 01/60/162/774/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for accounting of 9 S/bills with wrong DFIA no. mentioned for redemption against DFIA No. 0310485390 dated 05.09.2008.

Deferred

Case No.27. M/s Motherson Automotive Elastomers Technology, New Delhi.
F.No. 01/60/162/595/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request to review PRC decision in meeting No. 27/AM14 dated 29/10/12013 and condone the procedural lapse of not generating Bill of Exports against SEZ exports made against two Advance Authorisations bearing Nos. 0510261712 dated 05.04.2010 & 0510277403 dated 19.11.2010.

Deferred

Case No.28. M/s Good-Day Foods Ltd, Thane.
F.No. 01/60/162/457/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for review of PRC decision dt. 17.09.2013 for EOP extension of Advance Authorisation No. 0310518965 dated 07.05.2009.

Deferred

Case No.29. M/s Bharat Parenterals Limited, Vadodara.
F.No. 01/60/162/248/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014

Subject: - Request for review of PRC decision dt. 16.07.2013 EOP extension of Advance Authorisation No. 3410034190 dated 23.05.2012 issued under PC-9 condition.

Deferred

Case No.30. M/s My Favourite Lady Exports Pvt. Ltd, Mumbai.
F.No. 01/60/162/787/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DFIA No. 0310664024 dated 09.11.2011 for six months.

The committee decided that since DFIA has already been endorsed with transferability hence it was decided not to interfere with the decision of RA in view of Para2.13 of HBP v1.

Case No.31. M/s Shivani Impex, New Delhi.
F.No. 01/60/162/784/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DFIA No. 0510254524 dated 15.12.2009, on granting transferability.

The committee decided that since DFIA has already been endorsed with transferability hence revalidation is not possible in view of Para 2.13 of HBP v1. There is no delay on the part of RA, the committee did not accede to the request.

Case No.32. M/s Premier Polyfilms Ltd, Uttar Pradesh.
F.No. 01/60/162/809/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0510293592 dated 16.06.2011.

The committee observed that applicant had time till December 2013 for completion of import after the transmission of amendment sheet. The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.33. M/s Transformers and Electricals Kerala Limited, Kerala.
F.No. 01/60/162/805/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 1010041419 dated 12.01.2011.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.34. M/s Tata Hitachi Construction Machinery Company Limited, Mumbai.
F.No. 01/60/162/798/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0310625895 dated 08.04.2011.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para 2.5 of the FTP have been provided by the firm.

Case No.35. M/s Krishna Antioxidants Pvt. Ltd, Mumbai.
F.No. 01/60/162/785/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0310611248 dated 17.01.2011 for further six months beyond 30 months.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.36. M/s Virchow Laboratories Limited, Hyderabad.
F.No. 01/60/162/793/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0910046296 dated 07.04.2011 for six months.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para2.5 of the FTP have been provided by the firm.

Case No.37. M/s Virchow Laboratories Limited, Hyderabad.
F.No. 01/60/162/792/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0910045648 dated 22.02.2011 for six months.
The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para2.5 of the FTP have been provided by the firm.

Case No.38. M/s Ranka International, Ahmedabad.
F.No. 01/60/162/791/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014

Subject: - Request for revalidation of Advance Authorisation No. 0810074832 dated 18.09.2008 for further six months from the date of endorsement.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.39. M/s Ranka International, Ahmedabad.
F.No. 01/60/162/796/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0810066140 dated 23.07.2007 for further six months from the date of endorsement.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.40. M/s Ranka International, Ahmedabad.
F.No. 01/60/162/795/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0810079686 dated 01.05.2009 for further six months from the date of endorsement.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.41. M/s Superfil Products Ltd, Chennai.
F.No. 01/60/162/783/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0410124441 dated 27.05.2011.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.42. M/s Jindal Poly Films Ltd, New Delhi.
F.No. 01/60/162/789/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0510258414 dated 12.02.2010.

The justification and submissions made in support of their contention could not convince the committee. Duty Drawback option is still available to the party in terms of Para2.56 of HBP v1. Hence the committee did not accede to the request.

Case No.43. M/s Essar Steel India Limited, Pune.
F.No. 01/60/162/797/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DFIA No. 3110041165 dated 21.12.2009 and 3110040671 dated 13.11.2009.

The committee noted that the acquisition/merger was done with due diligence. The party willfully acquired assets and liabilities of the company. Hence the committee did not find sufficient reasons to revalidate expired Authorisations.

Case No.44. M/s SGM Paper Products, Delhi.
F.No. 01/60/162/794/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DFIA No. 0510287323 dated 31.03.2011 for six months.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para2.5 of the FTP have been provided by the firm.

Case No.45. M/s Bindal Exports Pvt. Ltd, Surat.
F.No. 01/60/162/578/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DEPB Authorisation No. 5210026386 dated 01.05.2009.

The Committee noted that due to data transmission error the company could not utilize the DEPB in question. Therefore, it was decided to revalidate the aforesaid DEPB for 3 months from the date of endorsement or upto 31.5.2014 whichever is earlier.
(**Action: RA Surat**)

Case No.46. M/s Oil and Natural Gas Corporation Limited, Mumbai.
F.No. 01/60/162/776/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DFIA No. 0310633130 dated 27.05.2011.

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.47. M/s Tata Hitachi Construction Machinery Company Limited, Mumbai.
F.No. 01/60/162/790/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of Advance Authorisation No. 0310625868 dated 08.04.2011 for six months.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship warranting relaxation under Para2.5 of the FTP have been provided by the firm.

Case No.48. M/s Grabal Alok Impex Limited, Mumbai.
F.No. 01/60/162/1027/AM13/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of DEPB Authorisation No. 0310583433 dated 14.07.2010.

The committee observed that in this case the amalgamation of M/s. Alok Industries Ltd. with M/s. Grabal Alok Impex Ltd. Mumbai was effected in accordance with the order dt. 03.02.2012 of Hon'ble High Court Mumbai. The committee also observed that the fire accident took place on 7.1.2012 in the premises of M/s. Alok Industries Ltd. i.e. before the date of order of amalgamation. Hence, the justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.49. M/s Hindustan Zinc Limited, Rajasthan.
F.No. 01/60/162/708/AM12/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for revalidation of the following 5 DEPBs lost/misplaced their validity period:
1.1310023547 dated 11.01.2007
2.1310023593 dated 16.01.2007
3.1310023611 dated 19.01.2007
4.1310023625 dated 22.01.2007
5.1310023781 dated 15.02.2007

The committee did not find any merit in the request and rejected the same reiterating the earlier decision of PRC meeting no. 27/AM12 held on 01.01.2011.

Case No.50. M/s CRI Ltd, Kolkata.
F.No. 01/60/162/394/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for EOP extension & revalidation of Advance Authorisation No. 0210143690 dated 18.06.2010.

The committee reviewed its earlier decision dt. 13.8.2013. The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.51. M/s Haldia Petrochemicals Ltd, Kolkata.
F.No. 01/60/162/775/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for clubbing of two Advance Authorisations No. 0210146505 dated 13.08.2010 with 0210192715 dated 05.08.2013.

The Committee decided the following:

I. Clubbing of the 2 Advance Authorisations as referred above is allowed.
II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
III. RA is directed to examine the case in terms of Para4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations.
IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.

(**Action: RA, Kolkata)**

Case No.52. M/s Kawaken Sterling Surfactants Pvt. Ltd, Mumbai.
F.No. 01/60/162/447/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for clubbing of 4 Advance Authorisations Nos. 0310539526 dated 25.09.2009, 0310570685 dated 22.04.2010, 0310732730 dated 29.04.2013 & 0310734120 dated 13.05.2013.

The Committee decided the following:

I. Clubbing of the 4 Advance Authorisations as referred above is allowed.
II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
III. RA is directed to examine the case in terms of Para4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations.
IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.

(**Action: RA, Mumbai)**

Case No.53. M/s ITC Limited, Secunderabad.
F.No. 01/60/162/763/AM14/EFGC (PRC)

PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for clubbing of the following 5 Advance Authorisations no. :

i. 0910039747 dt. 28.10.2009
ii. 0910040459 dt. 30.12.2009
iii. 0910041213 dt. 08.03.2010
iv. 0910049510 dt. 28.10.2011
v. 0910049599 dt. 04.11.2011

The Committee decided the following:

I. Clubbing of the 5 Advance Authorisations as referred above is allowed.
II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
III. RA is directed to examine the case in terms of Para4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations.
IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.

(**Action: RA, Hyderabad)**

Case No.54. M/s Vivimed Labs Ltd, Hyderabad.
F.No. 01/60/162/764/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for clubbing of 4 Advance Authorisations Nos. 0910034164 dated 05.06.2008, 0910037731 dated 23.04.2009, 0910042154 dated 31.05.2010 & 0910045587 dated 18.02.02011.

The Committee decided the following:

I. Clubbing of the 4 Advance Authorisations as referred above is allowed.
II. This is only for regularization of exports already effected and closure purpose and not for any further exports/imports.
III. Exports made within 48 months from the date of earliest Authorisation i.e. upto 30.06.2012 should be taken into consideration for EO fulfilment while clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorisation. RA is directed to examine the case in terms of Para4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorisations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorisations.
IV. Even after clubbing, shortfall, if any, may be regularised on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P or may avail the benefit of Public Notice no. 22 dt. 12.8.2013.

(**Action: RA, Hyderabad)**

Case No.55. M/s Shree Pushkar Chemicals & Fertilisers Ltd, Ratnagiri, Maharashtra.
F.No. 01/60/162/1266/AM11/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for clubbing of the following 5 Advance Authorisations.

I. 0310415553 dt. 11.01.2007
II. 0310549533 dt. 07.12.2009
III. 0310560968 dt. 18.02.2010
IV. 0310597609 dt. 19.10.2010
V. 0310619290 dt. 03.03.2011

The Committee noted the request of the firm and decided to reject the request for clubbing as the gap between the earliest and the last Authorisation is substantial. The Committee, therefore, did not agree to club these Authorisations. The applicant is advised to get the cases regularized separately in terms of Para4.28 of HBP.

(**Action: RA Mumbai-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.56. M/s Vivimed Labs Ltd, Hyderabad.
F.No. 01/60/162/765/AM14/EFGC (PRC)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for clubbing of the following 10 Advance Authorisations:

1. 0910037716 dated 22.4.2009
2. 0910039305 dated 16.9.2009
3. 0910039512 dated 18.10.2009
4. 0910045816 dated 7.3.2011
5. 0910046367 dated 12.4.2011
6. 0910049192 dated 30.09.2011
7. 0910050211 dated 14.12.2011
8. 0910054125 dated 17.10.2012
9. 0910054617 dated 28.12.2012
10. 0910055181 dated 25.2.2013

The Committee noted the request of the firm and decided to reject the request of the party as the gap between the earliest and the last Authorisation is substantial. The Committee therefore did not agree to club these Authorisations. The applicant is advised to get the cases regularized separately in terms of Para4.28 of HBP.

(Action : RA, Hyderabad; If the party fails to get the case regularised in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.57. M/s Afcons Infrastructure Ltd.
F.No. 01/61/180/119/AM14/PC3
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for extension of expiry period of following Duty Credit Scrips issued under SFIS:

(i) 310704870 dated 10/08/2012
(ii) 310704871 dated 10/08/2012
(iii) 310704873 dated 10/08/2012
(iv) 310704874 dated 10/08/2012
(v) 310704875 dated 10/08/2012

The justification and submissions made in support of their contention could not convince the committee. Hence the committee did not accede to the request.

Case No.58. M/s Fiat India Automobiles Limited, Pune.
F.No. 01/89/180/29/AM09/PC-2(A)
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for relaxation to import Policy for import of 2 cars for R&D purpose.

The committee considered the request and granted approval for relaxation from the provisions of Policy condition no. 2(II) (f) of Chapter 87 of ITC (HS) for import of 2 cars to India from Turkey for R&D purpose.

Case No.59. M/s John & Sonia Brady, Noida (UP).
F.No. 01/89/180/29/AM09/PC-2(A)/pt.
PRC Meeting No. 35/AM14 dated 04.02.2014
Subject: - Request for relaxation to import Indian Vehicle into India.

The committee considered the request and granted approval for relaxation from the provisions of Policy condition no. 3(I) (f) of Chapter 87 of ITC (HS) for import of one car (Jeep Mahindra Boler-2005 model, LHD).

The meeting ended with a vote of thanks to the Chair.

****